N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 27th June 2022 :**

Sr. No	Sitting	Assignment	Assignment
1	The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Shri. Justice **N. R. BORKAR** **(Court Room No. 54)**	APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (B) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (C) Preventive Detention Matters. (D) Habeas Corpus Matters and Criminal References. (E) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.	ORIGINAL SIDE For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.
2	The Hon'ble Shri Justice **K. R. SHRIRAM** AND The Hon'ble Shri. Justice **MILIND N. JADHAV** **(Court Room No. 13)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A)Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment. (D) Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code. (C) Matters against orders passed by DRT & DRAT under any enactment.

3	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri. Justice **V. G. BISHT** **(Court Room No. 3)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein from the year 2017 onwards. (B) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment from the year 2017 onwards. (C) All Criminal Appeals against Acquittal (except those assigned to other Court). (D) Criminal Contempt Petitions. (E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015. **(G) All Criminal Writ Petitions and applications not assigned to other Courts.** (G) All other Criminal work not assigned to other Courts. (H) All Applications for Leave to Appeal. (I) All Confirmation of Death Sentence Cases with connected Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.
4	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) First Appeals. **(B) Appeals from Order of even years.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
5	The Hon'ble Shri. Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Second Appeals.** **(B) Appeals from Order of odd years.**	**ORIGINAL SIDE** ----

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble The Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Prasanna B. Varale** and vice versa.

ii)The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Prithviraj K. Chavan** is allowed before the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai.**

Dated this the 23rd day of June 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.